

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO.720
ANSWERED ON 26.07.2023

Delay in reconstitution of Central Waqf Council

720. SHRI JAVED ALI KHAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the reasons why the Central Waqf Council under section 9 of Waqf Act, 1995, has not been reconstituted, after 12th February, 2023;

(b) the reasons for reduction of its term from five years to three years and thereafter, again to merely one year; and

(c) the details of procedure/process followed to amend the Central Waqf Council Rules for reducing its term?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) : Nomination of members to the Central Waqf Council are required to be made as per composition specified in Section 9(2) (b) of the Waqf Act 1995. Accordingly, reconstitution of Central Waqf Council with members fulfilling laid down criterion is currently ongoing.

(b) & (c) : In terms of powers conferred by sub-section (1) and (2) of Section 12 of the Waqf Act, 1995, the Central Government notified the reduction of Council's term from five years to three years in 2014. Out of the nine members nominated to the council for three years on 4.2.2019, seven members therefrom were re-appointed for one year for the period 4.2.2022 to 3.2.2023 under Rule 4 (1) of Central Waqf Council Rules, 1998.
